

- (ii) A copy of the Review (Hindi and English version) by the Government on the working of the National School Drama, New Delhi, for the year 1982-83.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No. Lt—7846/84]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1982-83.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above. [Placed in Library. See No. LT—7847/87]
- (11) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Indian Institute of Technology, Kharagpur, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT—7848/84]

(Interruptions)**

MR. SPEAKER : Not allowed. Nothing to go on record. Now Shrimati Mohsina Kidwari.

Annual Report and Accounts etc. of the Central Council for Research in Ayurveda and Siddha, New Delhi for the year 1980-81

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWARI) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1980-81.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1980-81 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1980-81.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—78 9/84]

Annual Report etc. of the Dental Council of India, New Delhi for the year 1982-83

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Re-

port (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1982-83 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1982-83.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-7850/84]

12.23 hrs

COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES

Forty-fourth Report

SHRI A. C. DAS (Jaipur) : I beg to present the Forty-fourth Report (Hindi and English versions) on the Action Taken by Government on the recommendations contained in the Thirty-third Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Working of Integrated Tribal Development Projects in Madhya Pradesh.

श्री हरीश कुमार गंगवार (पीलीभीत) : अध्यक्ष महोदय, मैं नियम 377 की पालिसी के बारे में कहना चाहता हूँ।

अध्यक्ष महोदय : आप आ कर बात लीजिएगा। आकर बात करनी है तो कर लीजिएगा समझना चाहें, समझ लीजिएगा, जो आप समझाना चाहें वह भी समझा

दीजिए। आपके लिए सारे रास्ते खुले हैं। लेकिन यहां आर कहें कि आपके साथ डिसक्शन शुरू करूं तो यह नहीं हो सकता है। आप जिनको भेजना चाहें, मेरे आदमियों के पास भेज दीजिएगा। जिन मैम्बर्स को भेजना चाहें, उनको भेज दीजिएगा। I am open to suggestion. I will take your suggestions. If am wrong, I will admit. मेरे दिमाग में कोई बात नहीं है। लेकिन आप जो भी मानना पड़ेगा कि अगर हम गत्ती नहीं करते हैं तो आपको भी सहायता देनी पड़ेगी।

12.25 hrs.

MATTERS UNDER RULE 377

(i) Adulteration of Petrol in Kerala

SHRI V. S. VIJAYARAGHAVAN* (Palghat) : The newspapers in Kerala have reported that organised gangs of anti-social elements pilfer petrol which is sent to different parts of Kerala in tankers from Cochin. Their *modus operandi* are that big tankers carrying petrol is diverted from the main road to some by-lanes, and petrol is drained out from the tanker. Thereafter, they fill it with kerosene. This practice has been going on for quite some time.

Indian Oil Corporation, Hindustan Petroleum and Bharat Petroleum are the three companies which are supplying petrol to different parts of the State. The All Kerala Federation of Petrol Dealers has suggested that in order to check this malpractice, the old practice of carrying petrol in the companies' own tankers should be resumed. In most of the cases, it is because of collusions between the drivers and the pilferers that large-scale pilferage of petrol becomes easy. Needless to say that adulteration of petrol causes damage to the vehicles, and the public suffers.